

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-286/ND/2023

IN THE MATTER OF:

M/s. Translumina Therapeutics LLP

...PETITIONER

Vs.

M/s. Metro Institutes of Medical Sciences Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 13.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor : Mr. Vipul Wadhwa, Adv.
Kashika Gera Adv Ms. Carina
Arora, Adv

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that they have filed an application for withdrawal of the petition however the same is not reflected on the E-Portal of the DMS as not listed today.

Ld. Counsel for the Corporate Debtor is also present.

In view of the request made by the Ld. Counsel for the Operational Creditor list the matter **on 10.10.2023.**

-Sd-
(Rahul Bhatnagar)
Member (T)

-Sd-
(Mahendra Khandelwal)
Member (J)